

ITEM NO.27

Court 6 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.5985/2016

(Arising out of impugned final judgment and order dated 01-09-2015 in CRLRP No.2525/2003 passed by the High Court of Kerala at Ernakulam)

SURENDRAN

Petitioner(s)

VERSUS

SUB INSPECTOR OF POLICE

Respondent(s)

Date : 28-06-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. P. A. Noor Muhamed, AOR
Ms. Giffara S., Adv.
Mr. Bilal Niamathulla, Adv.
Ms. Ruxana P.N., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

List the matter for Orders on Wednesday
i.e. 30th June, 2021.

(RASHMI DHYANI)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER